

Notification regarding land pooling policy

3211. SHRI BASHISTHA NARAIN SINGH:

SHRI P. BHATTACHARYA:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question No.1034 given in Rajya Sabha on 17 July, 2014 and state:

(a) whether the Ministry has issued notification regarding land pooling policy to be applied in Zones J to L, N & P(I&II) for planned development of Delhi on 05.09.2013;

(b) whether all the zones notified *vide* above Notification are being considered for land pooling policy including the unacquired land in Zone P-I;

(c) whether Government would operationalise the land pooling policy in all the zones simultaneously including Zone P-I to avoid any kind of disparity between zones, if any; and

(d) whether regulations for the same would be finalized and notified soon to avoid delay in commencement of planned residential projects in the capital and to discourage unauthorized development?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Yes, Sir.

(b) No, Sir. Land pooling policy will be applicable in all the urbanizable zones except zone P-I.

(c) This issue will be considered at the time of finalization of detailed procedure for the purpose of land pooling policy.

(d) The notification of the Regulations for operationalization of land pooling policy under Section 57 of Delhi Development Act, 1957 shall be published in accordance with laid down procedures.

Illegal construction in Shivalik Colony

3212. SHRI SALIM ANSARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Development Authority (DDA) have received complaints of carrying illegal construction activities in Shivalik Colony, New Delhi beyond working hours violating 'The Building and other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996', if so, the complete details thereof;

(b) whether illegal construction activity is being carried out in connivance with the officers of DDA; and